

**IN THE COURT OF DISTRICT & SESSIONS JUDGE,
RAMANAGARA**

THE RIGHT TO INFORMATION ACT-2005, Section 4 (1) (b)
(Updated for the month ending with March-2018)

NOTIFICATION

The information pertaining to District & Sessions Court, Ramanagara as required under Section 4 (1) (b) of Right To Information Act -2005 for the month ending with March 2018 has been updated and published as in the Annexure-I

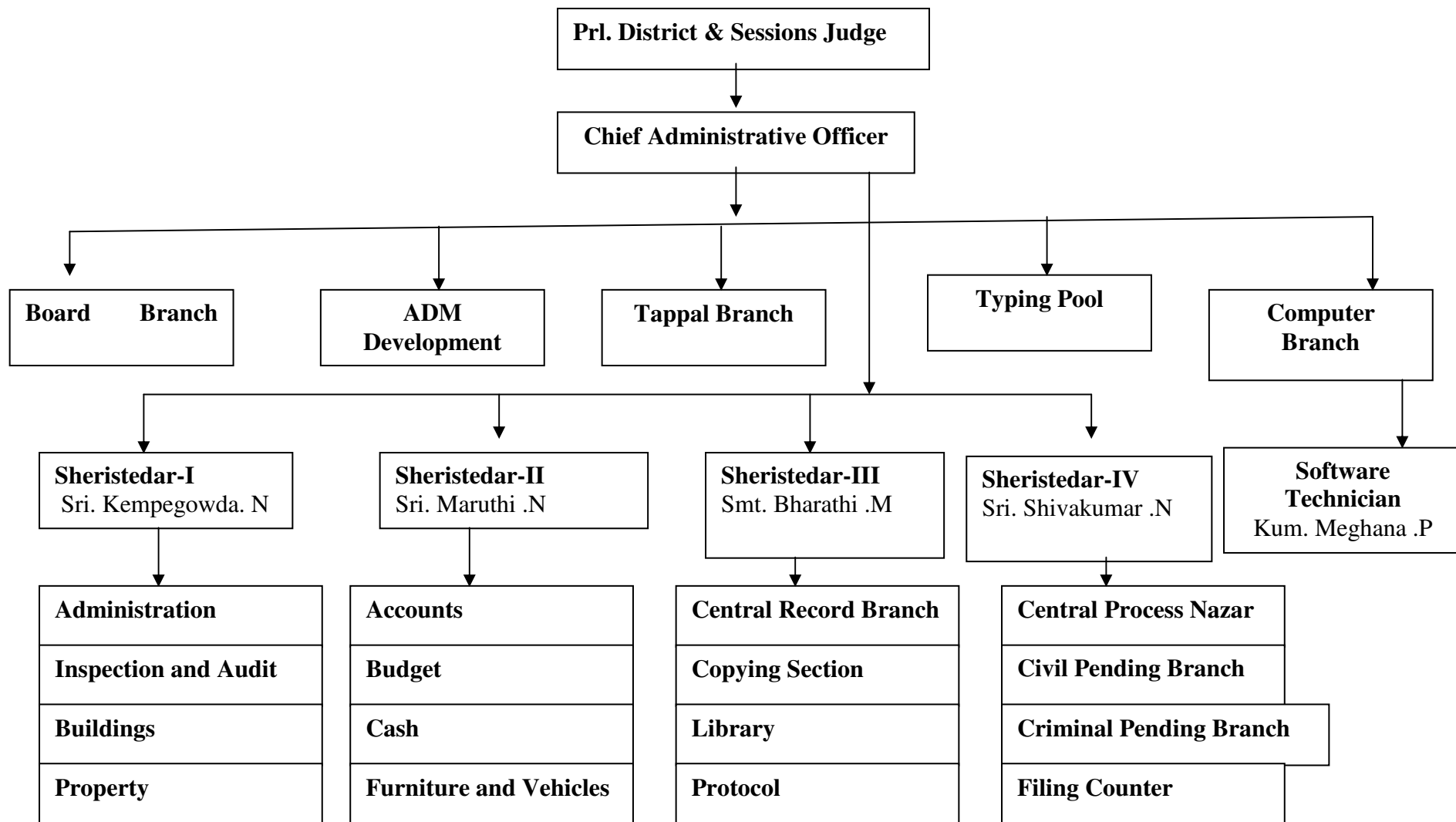
By Order of the Hon'ble High Court

**Sd/-
(Prakash L. Nadiger)
Prl.District & Sessions Judge,
Ramanagara.**

**Annexure-I
District & Sessions Court, Ramanagara
Information under section 4(1)b) of RTI ACT as on
01.04.2018**

Sl No	Sections	Whether provided
1.	4(1) (b) (i)	Yes
2.	4(1) (b) (ii)	Yes
3.	4(1) (b) (iii)	Not Applicable
4.	4(1) (b) (iv)	Yes
5.	4(1) (b) (v)	Yes
6.	4(1) (b) (vi)	Yes
7.	4(1) (b) (vii)	Not applicable
8.	4(1) (b) (viii)	Not applicable
9.	4(1) (b) (ix)	Yes
10.	4(1) (b) (x)	Yes
11.	4(1) (b) (xi)	Yes
12.	4(1) (b) (xii)	Not applicable
13.	4(1) (b) (xiii)	Not applicable
14.	4(1) (b) (xiv)	Yes
15.	4(1) (b) (xv)	Yes
16.	4(1) (b) (xvi)	Yes

District & Sessions Court, Ramanagara



**PREAMBLE AND INFORMATION AS PER SECTION
4(1) (b) OF THE RIGHT TO INFORMATION ACT, 2005
as on 01.04.2018.**

District & Sessions Court Ramanagara, came into existence in the year 2007. The District court is functioning in the new Court building. The new Court building was constructed with two floors. The building is situated near to BM Road. In the new Court Complex at present two Court halls are there, one for Prl. District Judge and another for I Addl. District Judge.

Bar Association Building is accommodated inside the main building of CJM Court with provision for separate room to lady advocates. The building is in good condition, having all the Civil facility.

In the Court Complex there is a facility for Post Office, Separate Canteen Building and prosecution Department Offices which are attached to Sessions Judge Court.

All the Courts have been computerized and there is also facility of Video Conference, there is separate Library for Judicial Officers.

4 (1) (b) (i) Particulars of Organization, Function and Duties

Organization

Name of the Public Authority Address : District & Sessions Court, Ramanagara
New District Court Building, Near B.M Road, Ramanagara

Head of the Office : Prl. District & Sessions Judge, Ramanagara.

Parent Govt. Dept Reporting to which : Subordinate Judiciary
Hon'ble High Court of Karnataka, Bengaluru.

Jurisdiction Geographical Objectives : Ramanagara Taluk.
Providing Justice to needy persons.

Details of Services Provided : To dispose of Civil/ Criminal Cases and Appeals filed by litigant public.

Physical assets : Govt. owned building

Telephone Numbers and Office Timings and Weekly holidays : 080-27271449
10. a.m. to 5.45 p.m. on all working days with lunch Interval of 30 minutes between 2 to 3 p.m. (Batch vise) every Second Saturday and All Sundays – Holiday

Functions and Duties

:: A ::

Sl. No	Designation	Powers- Financial	Under which Rules/ Act, G.Os	Remarks
1.	Prl. District & Sessions Judge, Ramanagara	All financial powers applicable to Divisional level Officers	K.F.C, M.C.E, K.C.S.R etc	
2	C.A.O. District Court, Ramanagara	As Delegated by Prl. District & Sessions Judge, Ramanagara	K.C.S.Rs	

:: B ::

Sl. No	Designation	Powers- ADM	Under which Rules/ Act, G.Os	Remarks
1.	Prl. District & Sessions Judge, Ramanagara	To pass orders on ADM side of Administration Branch and all other Branches. To sanction C.L/ R.H to all officers in the cadre of Senior Civil Judges & Civil Judge & JMFCs, and Staff of District Court Ramanagara	K.C.S.Rs. M.C.E., Hand Book of Administration, High Court Circulars etc	
2	C.A.O. District Court, Ramanagara.	To Scrutinize all papers to be placed before Prl. District & Sessions Judge, Ramanagara, to signed Decree, to supervise the work of all the Branches		

:: C ::

Sl. No	Designation	Powers- Judicial	Under which Rules/ Act, G.Os	Remarks
1.	Prl. District & Sessions Judge, Ramanagara	To Pass Judgment/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/ IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice.	
2	Addl. District & Sessions Judges, Ramanagara.	To Pass Judgment/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/ IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice.	

:: D ::

Sl. No	Designation	Powers- ADM	Under which Rules/ Act, G.Os	Remarks
1.	Prl. District & Sessions Judge, Ramanagara	To order for initiating D.Es against group C & D Officials .to pass final order in D.Es to keep officials under suspension.	K.C.S (C.C.A) Rules	

4 (1) (b) (ii) Particulars of Duties of officers and employees

Sl. No	Designation	Duties	Under which Rules/ Act, G.Os
1.	Prl. District & Sessions Judge, Ramanagara	As head of office to attend various duties on financial/ administrative magisterial/ Quasi Judicial and judicial side. Chairman of Ramanagara District Legal Services Authority. To attend open court and to hear Cases.	KCSRs/KFC/ MCE/ Notary Rules, Legal Services, Authority Act etc/ Financial Powers
2	Chief Administrative Officer, District & Sessions Court, Ramanagara	Duties delegated by the Prl. District & Sessions Judge, Ramanagara to supervise and to scrutiny of papers on Administrative side/ magisterial, Quasi Judicial and Judicial side	KCSRs, KFC and MCE
3.	Software Technician	To look after the computerization work of Court administration. To work as per the Hon'ble High Court of Karnataka, Bengaluru and Prl. District & Sessions Judge, Ramanagara	
4.	Sheristedar, ADM Branch	1) To act as Sheristedar in ADM branch 2)To Assist the C.A.O with regard to over all supervision of office Administration 3)Office order book towards sanction of E.L. Distribution of work and to obtain	

		<p>the necessary orders from C.A.O</p> <p>4) Attend and Submit compliance report to inspection notes</p> <p>5) To receive papers pertaining to ADM. And submit before the P.O./ C.A.O for immediate information and give them to Typist for Typing work</p> <p>6) To make necessary in-charge arrangement with regard to proceedings/ Establishment and in case of their absence on account of leave or other wise with out hampering Court/ Office work</p> <p>7) To be placed in charge of the absence of other Sheristedar on account of leave or otherwise.</p> <p>8) Office work if any as directed by C.A.O in the interest of smooth functioning of office.</p>	
5	F.D.A, ADM Branch	<p>1) To act as assistance the Sheristedar of ADM to carry of day to day proceedings/ Orders.</p> <p>2) To operate office order books issuance of proceedings, E.L. Accounting, Sanction of E.L. and C.L.</p> <p>3) To be the custodian of Attendance Register.</p> <p>4) To maintain G.Os/ Circulars/ Letter of instructions etc Separately issued by Govt. and High court.</p> <p>5) To prepare and submit Monthly statements periodically.</p> <p>6) Other office work as entrusted by C.A.O as whenever required.</p>	
6	Typist, ADM Branch	To act as Typist pertaining to ADM by operating with Computer as well as Typewriter.	
7	S.D.A, Inward branch	<p>1) To Act as Assist in ADM</p> <p>2) To make entries in ward register up to date and hand over the papers to</p>	

		concerned Section 3) To maintain Court fee/ Process fee Register	
8	S.D.A. Tappal Branch	To maintain Outward Register and they shall make entry by giving To number and report as and when to maintain Stamp Account register with due attestation of C.A.O.	
9	Sheristedar, Central Record Room	1) To act as Record Sheristedar and to attend the requisitions received from Hon'ble High Court and other Subordinate Courts for reference in Appeals and Cases as and when called. 2) To be the Custodian of disposed of Records of Civil and Criminal Cases and other general files pertaining to all sections.	
10	Assistant Record Room	1) To act as Assistant to Record Sheristedar 2) To attend indexing of Records required for reference in Appeals 3) To attend requisitions received from Copying section and other Subordinate Courts 4) To attend application for return of documents	
11	Computer Section	To act as Co-ordinator in Computer Section and to maintain all Computers, Video Conference besides maintain Registers and files and to follow the instructions of Presiding officers.	
12	Sheristedar, Cash Branch	1) To act as Accounts Sheristedar. 2) Overall effective supervision of Accounts Branch being Custodian of all relevant Registers and files pertaining to the Branch as per accounts Rules and be responsible for preparation bills pertaining to both officers as well as establishment of the courts of the District Court Unit and present to the Treasury for encashment well in advancement 3) To maintain Register 'G' with reference to Subsidiary registers and	

		<p>to obtain Signature of P.O. on each working day.</p> <p>4) To maintain Contingent Register in respect of receipt of Expenditure with reference to allotment order on each financial year wise by preparing D.C. Bills and to maintain Vouchers.</p> <p>5) Security deposits pledged by the officials concerned and register and file.</p> <p>6) Telephone bills and vouchers with reference to allotment for the year.</p> <p>7) To extract and submit Monthly and periodical Financial returns, Budget estimates and other particulars etc.</p> <p>8) To maintain G.O. files, D.A. File, Pay scale Books and relevant Circulars.</p> <p>9) To maintain stock registers.</p> <p>10)The other office work as entrusted by P.O/C.A.O</p>	
13	F.D.A & S.D.A, Cash Branch	<p>1) To acts as assistants in the Account Branch.</p> <p>2) To assist in preparing the Pay bills/ T.A. Bills/ Arrears of Salary/ D.C. Bills etc/Budget estimates besides attending other office work as entrusted.</p> <p>3) To maintain Register 'K' and to pass 'Q' receipts as per Court order under the supervision of Sheristedar and to hand over daily cash received on each working day to A/C Sheristedar with out fail.</p> <p>4) To keep the registers and 'Q' receipts and R.Os books year wise Serially, binding them selves as and when being easy to produce for reference either for Audit inspection or other wise as per A/c Rules.</p> <p>5) To make the entries regarding sanction of E.L., other orders of group 'C' and 'D' officials in their Service Registers under the Supervision of A/c Sheristedar and to obtain</p>	

		Signature of P.O./C.A.O.	
14	Typist, Cash Branch	To act as Typist pertaining to Account Section by operating with Computer as well as Typewriter and to attend some other office work as entrusted by the Sheristedar.	
15	Attender Cash Branch	To act as Attender in their Accounts Branch, to Attend Bank Duties towards deposit of amount and also cheque, D.Ds and to obtain and produce cash receipts and R.Os and to attend Treasury towards presentation of Bills and their encashments.	
16	Key Clerks & Pending Clerks in Pending Sections	<ol style="list-style-type: none"> 1) To submit all relevant Registers on IIIrd Saturday and files with necessary endorsement in the registers with due attestation of Sheristedar and to obtain initial of P.O. 2) To submit periodical statements with reference to pending lists and Category Cases. 3) Key clerks in pending branch are authorized to extract Statistical Information from all the Courts of this Unit and to prepare consolidated statement categorically with reference to the year wise breakup of figures and submit to the Hon'ble High Court of Karnataka with in 5th of every month. 4) To submit Civil and Criminal case files to concerned Court daily by maintaining movement register. 5) To prepare Decree/ Awards in Civil Cases. 6) To issue summons and notices as per Court orders in concerned files. 	
17	Judgment Writers/ Stenographers	1) Taking down Dictation of the Judgments/ Orders/ Accused statements etc and transcribe and type the same in Computer/ Typewriter and taking print Out of the same.	

18	Typist/ Typist-Copyist	<ol style="list-style-type: none">1) To act as Courthall Typist.2) To get information from bench Clerk/ Pending branch and prepared daily cause lists.3) To attend office correspondence/ Statements etc.4) To attend other Court work in the absence of stenographer of the Court on leave or otherwise and vice-versa.	
19	Group D. Employees	<ol style="list-style-type: none">1) To act as Daffedar2) To keep the office clean and tidy and premises by removing web etc. as and when.3) To attend other work as entrusted by C.A.O./ Sheristedar	

Section 4(1) (b) (iv) format (A)

Physical and Financial Norms set for discharge of its function in the office of Prl. District & Sessions Judge, Ramanagara.

Organizational Targets- Monthly, Quarterly, Six Monthly & Yearly

Sl. No	Designation	Activity	Remarks
1	Judicial Court hall	To dispose of pending Cases 10 Sessions Cases each monthly and Presiding Officer, as per the Norms prescribed by the Hon'ble High Court.	
2	Bench Assistants	To submit monthly Quarterly and all periodical Statements relating to pending cases.	
3	Pending Clerks	A) To submit pending cases to the concerned Court hall as per cause lists. B) To prepare decree in disposal cases reasoning shara of final order. C) To index all the disposal cases Court wise, Year wise and to consign to Record room monthly. D) To prepare Monthly Statement and submit to Hon'ble High Court with in 5 th of each month.	
4	Copying branch	To prepared certified copies of documents sought by applicants. To prepare Monthly Statement and submit to Hon'ble High Court with in 5 th of each month.	
5	Accounts Branch	To prepare Pay bills of G.Os and N.G.Os. Issue of cheques, to prepare other bills. To receive fine amount and other deposits in Civil and Criminal Cases. To Supply and purchase	

		Stationery articles and forms as per requisition of stamps purchasing stationery items, Log books.	
6	Admin Branch	To send prescribed statements to Hon'ble High Court, within 5 th of every month. To assist Presiding Officer and C.A.O in Administrative work.	
7	Scrutiny Branch by Key Clerks	To receive all the filing and pleadings and to do scrutiny of each case file on the day and assignment.	

FORMAT (B)

Sl. No.	Subject	G.O./Circular/ office order, Notification etc.	Remarks if any
1	Govt. Order file	Year wise	--
2	High Court circular file	Year wise	--
3	Office order file	Year wise	--
4	Notification issued by Prl. District & Sessions court, Ramanagara	--	--

Sec.4(1)(b)(v)

The Rules, Regulation, Instruction, Manuals and Records held or used for discharging duties by the Officers and Employees.

1. Handbook on Administration and inspection of Civil and Criminal Courts subordinate to the Karnataka High Court.
2. Accounts Rules for subordinate Civil and Criminal Courts.
3. Civil Rules of Practice-1967.
4. Criminal Rules of practice-1968.
5. Karnataka Civil Service Rules-1958.

6. Karnataka Manual of Contingent Expenditure 1958.
7. Karnataka Financial Court.
8. Karnataka Court fees and suits valuation Act-1958.
9. Karnataka Civil Services (C.C.A) Rules-1957.
- 10.Karnataka Civil Services (Conduct) Rules-1966.
- 11.Right to Information Act-2005.
- 12.Karnataka Civil Service (General Recruitment) Rules 1977
- 13.Karnataka Government servants (Medical Attendance) Rules-1963.
- 14.Karnataka Judicial Officers (Medical Attendance) Rules-2009
- 15.Karnataka Transparency in public procurement Act-1999.
- 16.The Government orders and Circulars issued from time to time.
- 17.The Orders and circulars issued from the Hon'ble High Court from to time to time.
- 18.The orders regarding powers delegated to the different level judicial officers by the Finance Department.

Sec.4(1)(b)(vi)

CATALOGUE OF BOOKS AND REGISTERS MAINTAINED IN THE DISTRICT & SESSIONS COURT RAMANAGARA AS UNDER

I . ADMINISTRATION BRANCH

- 1) Attendance registers.
- 2) Office order Books.
- 3) C.L./R.H. Register and files.
- 4) Service register of establishment.
- 5) Registers under R.T.I. act.
- 6) Correspondence files.
- 7) Circulars /Notification.
- 8) Govt. Orders file communicated from Govt. of Karnataka and Hon'ble High Court of Karnataka, Bangalore.
- 9) Orders and Notifications received from Hon'ble High Court of Karnataka, Bangalore.

II. ACCOUNTS BRANCH

- 1) Acquittance roll in respect of both Judicial Officer, Official Member of the Staff
- 2) Register 'K' (for receipt of fine and penalty)
- 3) Register 'G' (General Cash Book)
- 4) Register 'B' (for receipt of D.Ds and Cheques)
- 5) Register 'O' (Govt. Witness Bata)
- 6) Register 'P' (Private Witness Bata)
- 7) Register 'D' (Petty amount received in Civil Cases)
- 8) Register 'E' (Transaction in Register 'D')

- 9) Contingent Register and Voucher files.
- 10) Criminal Court Deposit Registers.
- 11) Civil Court Deposit Registers.
- 12) Register of Cheque Book received.
- 13) Re payment register.
- 14) Office Order book.
- 15) Budget estimates for the Year.
- 16) Register of lapse Statements.
- 17) Register of Forms and Registers.
- 18) Stock Register of Stationery articles.
- 19) Stock Register of Office Furniture.
- 20) General Correspondence file.

III TAPPAL SECTION

- 1) Inward and Out ward registers.
- 2) Stamp accounts registers.
- 3) Court fee/ Process fee register.

IV PROPERTY BRANCH

- 1) Property Registers- received in Criminal cases.
- 2) Register of Properties sold in Public Action.
- 3) Files for having issued notices to concerned.
- 4) Treasury Box Registers.

V COPYING BRANCH

- 1) Copying Register for having registered copy applications and delivery register.
- 2) Copy ready register.
- 3) Register for requisitions for records.
- 4) Record received Register.

VI PENDING CRIMINAL BRANCH

- 1) Register for having received F.I.Rs
- 2) Register No.III- Registering of Criminal Cases.
- 3) Criminal Miscellaneous Registers- Private complaint.
- 4) Court Dairy.
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually)
- 6) Movement Register.
- 7) Stay Intimation Register.
- 8) Appeal Intimation Register.

VII PENDING CIVIL BRANCH

- 1) Register for having received Civil Suits.
- 2) Register No.III- Registering of Civil Miscellaneous and MVC Cases
- 3) Appeal Registers.

- 4) Court Dairy.
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually
- 6) Movement Register.
- 7) Stay Intimation Register.
- 8) Appeal Intimation Register.
- 9) Duty and Penalty Register.
- 10) Refund of Court fee Register.

VIII RECORD ROOM

- 1) Register for having received records in disposed of Cases from all the Courts of the District Court and other Subordinate Courts.
- 2) Movement Register.
- 3) Appeal Intimation Register.
- 4) Copy Application register.

IX COMPUTER SECTION

- 1) General Correspondence.
- 2) Service report of Computer Accessories.
- 3) Stock Register of Computer articles.

Section 4(1) (b) (xi)
The Budget allocation to each of its agency

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~105~0~01~015- SUBSIDIARY
EXPENSES” DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~015	206950	Prl. District and Sessions Judge, Ramanagara.	3500	-	3500.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	1500.00	-	1500.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	1500.00	372.00	1128.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	1500.00	-	1500.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	1500.00	-	1500.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	1500.00	500.00	1000.00
	207000	Prl. Civil Judge and JMFC, Magadi.	1500.00	-	1500.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	11000	500.00	10500.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~105~0~01~021-
REIMBURSEMENT OF MEDICAL EXPENSES” DURING THE FINANCIAL
YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~021	206950	Prl. District and Sessions Judge, Ramanagara.	236422.00	235245.00	1177.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	140856.00	140856.00	-
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	109827.00	109827.00	-
	206940	Prl. Civil Judge and JMFC, Ramanagara.	11513.00	11513.00	-
	206960	Prl. Civil Judge and JMFC, Channapatna.	433819.00	433819.00	-
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	141664.00	130706.00	10958.00
	207000	Prl. Civil Judge and JMFC, Magadi.	110941.00	101081.00	9860.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	1185042.00	1163047.00	21995.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT "2014~00~105~0~01~041- TRAVEL
EXPENSES" DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105 ~0~01~041	206950	Prl. District and Sessions Judge, Ramanagara.	55000.00	51727.00	3273.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	15000.00	10316.00	4684.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	15000.00	5171.00	9829.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	15000.00	3160.00	11840.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	20000.00	16650.00	3350.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	15000.00	-	15000.00
	207000	Prl. Civil Judge and JMFC, Magadi.	70000.00	44764.00	25236.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	205000.00	131788.00	73212.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~105~0~01~051- GENERAL
EXPENSES” DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~051	206950	Prl. District and Sessions Judge, Ramanagara.	2020000.00	1967684.00	52316.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	360000.00	359724.00	276.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	170000.00	170000.00	-
	206940	Prl. Civil Judge and JMFC, Ramanagara.	150000.00	118477.00	31523.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	190000.00	189650.00	350.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	200000.00	138533.00	61467.00
	207000	Prl. Civil Judge and JMFC, Magadi.	310000.00	306654.00	3346.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	3400000.00	3250722.00	149278.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT "2014~00~105~0~01~052- TELEPHONE
CHARGES" DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~052	206950	Prl. District and Sessions Judge, Ramanagara.	95000.00	3927.00	91073.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	45000.00	19423.00	25577.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	25000.00	-	25000.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	30000.00	12490.00	17510.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	30000.00	21358.00	8642.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	35000.00	29000.00	6000.00
	207000	Prl. Civil Judge and JMFC, Magadi.	40000.00	30121.00	9879.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	300000.00	116319.00	183681.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT "2014~00~105~0~01~071- BUILDING
EXPENSES" DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~071	206950	Prl. District and Sessions Judge, Ramanagara.	270000.00	222170.00	47830.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	310000.00	307802.00	2198.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	11500.00	11145.00	355.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	200000.00	25317.00	174683.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	1207029.00	1199359.00	7670.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	267000.00	141938.00	125062.00
	207000	Prl. Civil Judge and JMFC, Magadi.	319000.00	309364.00	9636.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	2584529.00	2217095.00	367434.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT "2014~00~105~0~01~180- MACHINERY
AND EQUIPMENTS" DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~180	206950	Prl. District and Sessions Judge, Ramanagara.	261000.00	260912.00	88.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	23000.00	20137.00	2863.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	8000.00	7427.00	573.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	8000.00	1100.00	6900.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	8000.00	-	8000.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	8000.00	2990.00	5010.00
	207000	Prl. Civil Judge and JMFC, Magadi.	8000.00	-	8000.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	324000.00	292566.00	31434.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~105~0~01~195- TRANSPORT
EXPENSES” DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~195	206950	Prl. District and Sessions Judge, Ramanagara.	135000.00	131858.00	3142.00
	206930	Prl. Senior Civil Judge and CJM, Ramanagara.	125000.00	123067.00	1933.00
	206930	Addl. Senior Civil Judge, Ramanagara.	-	-	-
	206970	Senior Civil Judge and JMFC, Channapatna.	50000.00	48304.00	1696.00
	206940	Prl. Civil Judge and JMFC, Ramanagara.	50000.00	24157.00	25843.00
	206960	Prl. Civil Judge and JMFC, Channapatna.	50000.00	42587.00	7413.00
	206960	Addl. Civil Judge and JMFC, Channapatna.	-	-	-
	206980	Prl. Civil Judge and JMFC, kanakapura.	50000.00	18308.00	31692.00
	207000	Prl. Civil Judge and JMFC, Magadi.	80000.00	77331.00	2669.00
	207000	I Addl. Civil Judge and JMFC, Magadi.	-	-	-
		TOTAL	540000.00	465612.00	74388.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~102~0~06~117- SCHOLARSHIP
AND INCENTIVES” DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~102~0~06~117	206950	Prl. District and Sessions Judge, Ramanagara.	-	-	-
		TOTAL	-	-	-

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED IN THE SUBORDINATE COURTS OF RAMANAGARA UNIT
UNDER THE HEAD OF ACCOUNT “2014~00~105~0~01~34- CONTRACT/
OUTSOURCE” DURING THE FINANCIAL YEAR 2017-18**

HoA with Object head	DDO Code	Name of DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~01~034	206950	Prl. District and Sessions Judge, Ramanagara.	400000.00	400000.00	-
		TOTAL	400000.00	400000.00	-

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED UNDER THE HEAD OF ACCOUNT “2014~00~105~0~05 (SC / ST
COURTS)” IN THE UNIT OF PRINCIPAL DISTRICT AND SESSIONS JUDGE,
RAMANAGARA DURING THE FINANCIAL YEAR 2017-18**

HoA	Object Head	Name of DDO	Fund Received by DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~105~0~05	15	206950	PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAMANAGARA	-	-	-
	21			-	-	-
	41			-	-	-
	51			-	-	-
	52			-	-	-
	71			-	-	-
		TOTAL	-	-	-	

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED UNDER THE HEAD OF ACCOUNT "2014~00~105~0~10 (90 New
Courts)" IN THE UNIT OF PRINCIPAL DISTRICT AND SESSIONS JUDGE,
RAMANAGARA DURING THE FINANCIAL YEAR 2017-18**

HoA	Object Head	Name of DDO	Fund Received by DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~10 5~0~10	21	206950	PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAMANAGARA	192000.00	42686.00	149314.00
	41			52500.00	10796.00	41704.00
	51			260000.00	147165.00	112835.00
	52			60500.00	27694.00	32806.00
	53			26000.00	24603.00	1397.00
	71			252500.00	133324.00	119176.00
	180			64000.00	3930.00	60070.00
	195			105000.00	60686.00	44314.00
			TOTAL	1012500.00	450884.00	561616.00

**STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE
INCURRED UNDER THE HEAD OF ACCOUNT "2014~00~108~0~01
(CRIMINAL COURT)" IN THE UNIT OF PRINCIPAL DISTRICT AND
SESSIONS JUDGE, RAMANAGARA DURING THE FINANCIAL YEAR 2017-18**

HOA	Object Head	Name of DDO	Fund Received by DDO	Fund Received by DDO	Actual Expenditure by DDO	Amount surrendered to Govt.
2014~00~108~0~01	15	206950	PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAMANAGARA	15000.00	-	15000.00
	21			86600.00	68948.00	17652.00
	41			2000.00	-	2000.00
	51			48000.00	47887.00	113.00
	52			25000.00	15686.00	9314.00
	53			25700.00	23187.00	2513.00
	71			15050.00	10593.00	4457.00
	180			27000.00	14797.00	12203.00
	195			47500.00	39856.00	7644.00
			TOTAL	291850.00	220954.00	70896.00

**CONSOLIDATED STATMENT SHOWING THE BUDGET
ALLOTTED AND EXPENDITURE INCURRED UNDER THE
VARIOUS OBJECT HEADS OF HEAD OF ACCOUNT 2014-00-105-
0-01 IN THE UNIT OF PRL. DISTRICT AND SESSIONS JUDGE,
RAMANAGARA DURING THE FINANCIAL YEAR 2017-18**

Sl. No.	Object Head	Fund Received by CO	Actual Expenditure by DDO	Amount surrendered to Govt.
1.	015	15000.00	872.00	14128.00
2.	021	1616500.00	1163047.00	453453.00
3.	034	400000.00	400000.00	-
4.	041	255000.00	131788.00	123212.00
5.	051	3400000.00	3250722.00	149278.00
6.	052	350000.00	116319.00	233681.00
7.	053	228000.00	227735.00	265.00
8.	071	2673029.00	2217095.00	455934.00
9.	180	324000.00	292566.00	31434.00
10.	195	540000.00	465612.00	74388.00

Section 4(1) (b) (xiv)

**DETAILS OF INFORMATION AVAILABLE IN ELECTRONIC
FORM IN THE OFFICE OF DISTRICT & SESSIONS COURT,
RAMANAGARA.**

The information relating to the office of District & Sessions Court, Ramanagara and the case details may be obtained by the public from the official website www.ecourts.gov.in/ramnagar

Section 4 (1)(b) (xv)

**Particulars of facilities available for citizen for obtaining
Information in the office of Prl. District & Sessions Judge,
Ramanagara**

Sl. No.	Type of facility	Timings	Procedure	Location	Person incharge
1	Inspection of Records	3 p.m. to 5 p.m.	After filing application & obtaining permission of Presiding Officer	Concerned Branch	Concerned Section Clerk
2	Judicial Service Center/ Enquiry Window	During office hours	Enquiry Counter is established. The Advocates and litigants may file their petitions, Copy applications and pay the Court fee and process fee in the enquiry Counter.		
3	Notice Board	During office hours	All notifications issued by the Courts	Prl. Presiding Officer Court Hall	Bench Clerk
4	Library	The Office Library is meant for use of the Presiding Officers of the Court			

Section 4(1) (b) (xvi)

Details of Public Information Officer/ APIOs/Appellate authority in the jurisdiction of (public authority) Prl.District & Sessions Court, Ramanagara

::A::

Sl No	Name of PIO	Designation	Jurisdiction as PIO under RTI	Address/ Ph no.	E- mail id for purpose of RTI	Appellate Authority
1	Sri. Chandrashekara .N	Chief Administrative Officer, District & Sessions Court, Ramanagara	Ramanagara Taluk	Ph; No O80-27271449 District & Sessions Court, Ramanagara.	-Nil-	Prl. District & Sessions Judge, Ramanagara

::B::

APIOs

Sl.No	Name of APIO	Designation	Jurisdiction as APIO under RTI	Address/ Ph No.
--NIL--				

::C::

APPELLATE AUTHORITY

Sl.No	Name of Appellate Authority	Designation	Jurisdiction as PIO under RTI	PIO reporting	E- mail id for purpose of RTI
1.	Sri. Prakash L. Nadiger	Prl. District & Sessions Judge	District & Sessions Court Ramanagara Unit	Sri. Chandrashekara .N	--

By Order of the Hon'ble High Court

**Sd/-
(PRAKASH L.NADIGER)
Prl.District & Sessions Judge,
Ramanagara.**